

ITEM NO.50

COURT NO.14

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 37/2026 in C.A. No. 13106/2024

MAHENDRA SINGH DEO & ORS.

Petitioner(s)

VERSUS

GOVIND MOHAN & ORS.

Respondent(s)

(IA No. 46649/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 39491/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

CONMT.PET.(C) No. 75/2026 in C.A. No. 13108/2024 (XIV-A)

CONMT.PET.(C) No. 39/2026 in C.A. No. 13108/2024 (XIV-A)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
39488/2026

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
45812/2026

IA No. 45812/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 39488/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 38/2026 in C.A. No. 13107/2024 (XIV-A)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
45808/2026

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
46532/2026

IA No. 46532/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 45808/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 64/2026 in C.A. No. 13104/2024 (XIV-A)

CONMT.PET.(C) No. 40/2026 in C.A. No. 13105/2024 (XIV-A)

Diary No(s). 14121/2026 (XIV-A)

FOR

FOR MODIFICATION ON IA 73919/2026

FOR CONDONATION OF DELAY IN FILING ON IA 95777/2026

IA No. 95777/2026 - CONDONATION OF DELAY IN FILING

IA No. 73919/2026 - MODIFICATION

Date : 02-09-2026 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR**

**For Petitioner(s) :Mr. Vishnu Shankar Jain, AOR
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**Mr. Shyam Divan, Sr. Adv.
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Mr. S Gurukrishna Kumar, Sr. Adv.
Mr. Arvind Datar, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Abhishek Puri, Adv.
Mr. Ankur Chibber, Sr. Adv.
Mr. Sahil Grewal, Adv.
Ms. Surbhi Gupta, Adv.
Mr. P. N. Puri, AOR**

**Mr. Himanshu Gautam, Adv.
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**For Respondent(s) :Ms. Aishwarya Bhati, A.S.G.
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Raghavendra S Srivastva, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Amit Sharma-b, Adv.
Ms. Aakansha Singh, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Shreya Jain, Adv.
Mr. Arvind Kumar Sharma, AOR
Dr. Arun Kumar Yadav, Adv.**

Dr. N. Visakamurthy, AOR

**Ms. Aishwarya Bhati, A.S.G.
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Raghavendra Shukla, Adv.
Ms. Swati Ghildiyal, Adv.**

Mr. Rajesh Kr. Singh, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Amit Sharma-b, Adv.
Ms. Aakanksha Singh, Adv.
Mr. Om Prakash Gupta, Adv.
Mr. Yogesh Vats, Adv.
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. We have heard learned counsel for the parties and perused the materials on record including the affidavits filed by the Secretaries to the Government of India, Ministry of Home Affairs and Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, pursuant to our order dated 28.07.2026, the relevant portion of which reads as follows:

"2. We direct the Secretaries to the Government of India, Ministry of Home Affairs and Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training to submit individual affidavit(s) detailing the steps taken thus far for implementation of the directions issued by this Court vide the judgment and order dated 23.05.2025 passed in Civil Appeal No.13104 of 2024 (Sanjay Prakash & Ors. versus Union of India & Ors.)

3. In the compliance affidavit(s), it shall also be mentioned as to how many officers have been brought on deputation to the Central Armed Police Forces (CAPFs), cadre wise, up to the level of Senior Administrative Grade (SAG), after passing of the judgment and order dated 23.05.2025."

2. In the affidavit filed by the Secretary to the Government of India, Ministry of Home Affairs, it is stated that 46 Indian Police Service (IPS) officers have been brought on deputation to the Central Armed Police Forces (CAPFs) upto the level of Senior Administrative Grade (SAG) after passing of the judgment on 23.05.2025. The statement furnished by the said respondent is extracted hereunder:

IPS OFFICERS BROUGHT ON DEPUTATION TO CAPFS UPTO THE LEVEL OF SENIOR ADMINISTRATIVE GRADE(SAG) AFTER 23.05.2025

Force	SP	DIG	IG	TOTAL
BSF	-	8	5	13
CISF	-	9	2	11
CRPF	-	4	5	9
ITBP	-	3	3	6
SSB	2	2	3	7

3. Before we pass necessary order(s), we direct the Secretary to the Government of India, Ministry of Home Affairs to explain the above statement, for bringing in IPS officers on deputation to the five CAPFs; what procedure was followed before bringing the above officers on deputation i.e., whether any requisition was made by the borrowing department for deputation etc. and the reasons for bringing them on deputation notwithstanding the judgment of this Court directing that the number of posts earmarked for deputation in the cadres of the CAPFs upto the level of Senior Administrative Grade (SAG) should

be progressively reduced over a period of time, say within an upper limit of two years.

4. Let this affidavit be filed within two weeks from today.

5. We shall continue monitoring of implementation of the judgment dated 23.05.2025.

6. List the matter on 22.09.2026 at 2.00 pm.

(SACHIN)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)